

USHDEV ENGITECH LIMITED

(A Company under Corporate Insolvency Resolution Process vide NCLT Order dated 26 April 2023)

Summary of Claims as on 8th May 2025:

S. No.	Category of Creditor	Amount Claimed (Rs.)	Claims Admitted (Rs.)	Claims not Admitted (Rs.)	Contingent claims (Rs.)	Claims under verification (Rs.)
1.	Secured Financial Creditors (Form C)	-	-	-	-	-
2.	Unsecured Financial Creditors (Form C)	68,02,09,865	25,00,00,000	3,44,817	42,98,65,048*	-
Total Financial Creditor claims		68,02,09,865	25,00,00,000	3,44,817	42,98,65,048	-
3.	Operational Creditors (Government Dues, Form B)	8,78,55,613	3,83,57,386	4,94,98,227	-	-
4.	Operational Creditors (Other than Workmen, Employees and Government Dues, Form B)	52,954	40,214	12,740	-	-
5.	Operational Creditors (Employees, Form D)	-	-	-	-	-
Total Operational Creditor claims		8,79,08,567	3,83,97,600	4,95,10,967	-	-
Grand Total		76,81,18,432	28,83,97,600	4,98,55,784	42,98,65,048	-

Notes:

1. The above claims are as per the information received from the claimants in Form B and Form C till 8th May 2025.
2. Contingent claims are the claims received by the RP after issuance of request for resolution plans as per Regulation 36B of the CIRP Regulations and categorized as such for collation, upon verification. Treatment of the same will be subject to the recommendation of the CoC and directions of the NCLT in the application for condonation of delay to be filed by the Resolution Professional in terms of regulation 13(1C)(b) of the IBBI (Insolvency Resolution for Corporate Persons) Regulations, 2016.
3. The claim admitted is based upon a verification of proof of claim and is subject to revision/ substantiation/ modification based on any additional information/evidence/clarification/ revised claim being received from the respective creditor.
4. Amount under verification relate to those claim/components of claim for which verification is pending.
5. Communication also sent to other creditors based on books of accounts available as on insolvency commencement date and contact details available from the management of the Corporate Debtor
6. No other claims have been received till 8th May 2025.

*Please note Rs. 42,98,65,048/- has been categorised as contingent claim in view of the pending appeal filed by ICICI Bank against the NCLT order dated 29th April 2025 passed in IA 4194/2024 declaring the liability of the Corporate Debtor under the corporate guarantee to be limited to Rs. 25,00,00,000/-.

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List of claims by Unsecured Financial Creditors as on 8th May 2025

S. No	Financial Creditor	Facility	Amount Claimed (Rs.)	Claims Admitted (Rs.)	Claims not Admitted (Rs.)	Contingent claims (Rs.)	Claims under verification (Rs.)	Voting %	Secured
1	ICICI Bank Limited	Corporate Guarantee	68,02,09,865	25,00,00,000	3,44,817	42,98,65,048*	-	100	No
Total			68,02,09,865	25,00,00,000	3,44,817	42,98,65,048			

Notes:

1. The list of Financial Creditor is as per claims received in Form C till 8th May 2025
2. Contingent claims are the claims received by the RP after issuance of request for resolution plans as per Regulation 36B of the CIRP Regulations and categorized as such for collation, upon verification. Treatment of the same will be subject to the recommendation of the CoC and directions of the NCLT in the application for condonation of delay to be filed by the Resolution Professional in terms of regulation 13(1C)(b) of the IBBI (Insolvency Resolution for Corporate Persons) Regulations, 2016.
3. The status of claim has been communicated to the respective Financial Creditor
4. The claims admitted are based upon a verification of proof of claims and are subject to revision/ substantiation/ modification based on any additional information/evidence/clarification/ revised claim being received from the respective creditors
5. Amount under verification relate to those claims/components of claims for which verification is pending
6. No other claims have been received till 8th May 2025
7. Communication also sent to other creditors based on books of accounts available as on insolvency commencement date and contact details available from the management of the Corporate Debtor

*Please note Rs. 42,98,65,048/- has been categorised as contingent claim in view of the pending appeal filed by ICICI Bank against the NCLT order dated 29th April 2025 passed in IA 4194/2024 declaring the liability of the Corporate Debtor under the corporate guarantee to be limited to Rs. 25,00,00,000/-.

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List of claims by Operational Creditors as on 8th May 2025

S. No	Operational Creditor	Sub-Category	Claims Filed (Rs)	Claims Admitted (Rs.)	Claims not Admitted (Rs.)	Contingent claims (Rs.)	Claims under verification (Rs)
1.	IDBI Trusteeship Services Limited	Other than Workmen, Employees and Government Dues	34,153	34,153	-	-	-
2.	The Income Tax Officer, Ward 12(3), Pune	Government Dues	4,74,95,270	-	4,74,95,270	-	-
3.	National Security Depository Ltd	Other than Workmen, Employees and Government Dues	18,801	6,061	12,740	-	-
4.	Department of Goods and Service Tax, Government of Maharashtra	Government Dues	92,665	92,665	-	-	-
5.	Tamil Nadu State, State Tax Officer	Government Dues	48,82,111	48,82,111	-	-	-
6.	The Income Tax Officer, Corporate Range-3, Chennai	Government Dues	3,53,85,567	3,33,82,610	20,02,957	-	-
Total			8,79,08,567	3,83,97,600	4,95,10,967	-	-

Notes:

1. The above claims are as per the information received from the claimants in Form B till 8th May 2025.
2. Contingent claims are the claims received by the RP after issuance of request for resolution plans as per Regulation 36B of the CIRP Regulations and categorized as such for collation, upon verification. Treatment of the same will be subject to the recommendation of the CoC and directions of the NCLT in the application for condonation of delay to be filed by the Resolution Professional in terms of regulation 13(1C)(b) of the IBBI (Insolvency Resolution for Corporate Persons) Regulations, 2016.
3. The claim admitted is based upon a verification of proof of claim and is subject to revision/ substantiation/ modification based on any additional information/evidence/clarification/ revised claim being received from the respective creditor.
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